

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1136
ANSWERED ON:20.03.2012
DISTRICT CONSUMER PROTECTION COUNCILS
Singh Shri Bhupendra

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to constitute District Consumer Protection Councils in each district of the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to include District Collectors/District Magistrates in such councils;
- (d) if so, the details of the criteria for the same;
- (e) whether the Government has reviewed the performance of the said councils; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) to (d): Under the Consumer Protection Act, 1986, the State Government is mandated to constitute District Consumer Protection Councils in each District in the State. The Act provides that the District Consumer Protection Councils shall consist of the following members, namely

- (i) the Collector of the district (by whatever name called), who shall be the Chairman; and
- (ii) such number of other official and non-official members representing such interests as may be prescribed by the State Government.

The State-wise status of setting up of District Consumer Protection Councils as intimated by States/UTs in their reports is at Annexure.

(e) & (f): Information/Quarterly Progress Reports regarding constitution of District Consumer Protection Councils (DCPCs) by the States/UTs received are reviewed regularly and defaulting States are requested to take remedial action.